

**IN THE COURT OF MS. SANTOSH SNEHI MANN,  
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

**CC No. 10/15**

**CIS No. 215/2019**

**CBI Vs. R. P. Bhatia**

**RC No. 24A/2015/CBI/ACB/New Delhi**

**U/S: 7 & Section 13(2) r/w 13(1)(d) of PC Act**

01.10.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, in reference to the **Order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020, of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi, with respect to duty roster for Judicial Officers for the month of October 2020, since regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi.***

**Present:** Sh. M. Saraswat, PP for CBI.

Accused R. P. Bhatia on bail with Advocate Sh. Devraj, counsel for the accused.

Order is under dictation.

Put up for order now on **28.10.2020** in physical hearing in the Court room.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet be placed on record in the

judicial file by the Reader.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

SANTOSH  
SNEHI MANN

Digitally signed by  
SANTOSH SNEHI  
MANN  
Date: 2020.10.01  
12:51:34 +05'30'

(Santosh Snehi Mann)  
Special Judge (PC Act), CBI-08  
RADC/ND: 01.10.2020

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,  
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

**CC No. 08/15**

**CIS No. 232/2019**

**CBI Vs. M. Logapathi and others**

**RC No. AC-I/2015/A/0001/CBI/ND**

**U/S: 120-B & 109 IPC and 7, 12,13(2) r/w 13(1)(d) PC Act**

**01.10.2020**

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, in reference to the **Order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020, of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi, with respect to duty roster for Judicial Officers for the month of October 2020, since regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi.***

**Present:** Sh. M. Saraswat, PP for CBI with HIO SI Sumit Gupta and SI Ashok Kumar, *Pairvi* Officer.

Accused M. Logapathi (A-1), Hitesh Kumar (A-2), Vikas Singhla (A-4) & Abhishek Kumar (A-5) on bail.

Advocate R. K. Handoo, counsel for accused M. Logapathi (A-1).

Advocate Manish Gandhi, counsel for accused Rakesh Kumar Singh (A-3).

Advocate Yugant Sharma, proxy counsel for Advocate Mudit Jain, counsel for accused Vikas Singhla (A-4).

Application of accused Rakesh Kumar Singh (A-3) dated 05.03.2020 for release of his mobile seized by CBI and application of accused M. Logapathi (A-1) dated 11.12.2017 for supply of complete to and fro calls recorded on the intercepted telephone numbers are pending consideration.

Reply to the application of accused M. Logapathi (A-1) is already on record. Reply to the application of accused Rakesh Kumar Singh (A-3) has been filed by CBI on the official e-mail of Court (readercbi08radc@gmail.com).

Copy be given.

Application of accused M. Logapathi (A-1) is deferred for consideration to be taken up as and when recording of evidence is resumed.

Application of accused Rakesh Kumar Singh (A-3) is adjourned for consideration on the next date on the request of the Ld. Counsel since he has not received the copy of reply as yet.

This case is fixed for prosecution evidence today.

*Vide the order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it has been directed that **evidence shall be recorded only in ex-parte and uncontested cases.***

Hence, the present matter stands adjourned for consideration of application of A-3 and for prosecution evidence now on **14.10.2020.**

Digitally signed copy of the order sheet be sent to the

Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet be placed on record in the judicial file by the Reader.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

SANTOSH  
SNEHI  
MANN

Digitally signed by  
SANTOSH SNEHI  
MANN  
Date: 2020.10.01  
12:28:57 +05'30'

(Santosh Snehi Mann)  
Special Judge (PC Act), CBI-08  
RADC/ND: 01.10.2020

ISB